

by Delhi Water Supply & Sewerage Disposal Undertaking of Municipal Corporation of Delhi through public hydrants and drinking water to the balance 340 Jhuggi clusters will be provided by slum wing of Delhi Development Authority either in the form of deep hand pumps or by laying distribution system of water lines to provide public hydrants. Till this work is completed slum wing is providing drinking water through water tankers/sintex tanks fitted on trucks and is supplying nearly 17 lakh litres per day for a population of 4.3 lakhs.

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12.00 hrs.

ANNOUNCEMENT BY THE SPEAKER

RE: NOTICE FROM DELHI HIGH COURT

[*English*]

MR. SPEAKER: I have to inform the House that on the 27th July, 1988, I informed the House about the receipt of two notices from the Deputy Registrar, High Court, Appellate Side, Bombay, requiring my appearance before the Bombay High Court on 19th July, 1988, for filing of an affidavit by me or the Secretary-General, Lok Sabha, within three weeks from 28th June, 1988, in connection with the Writ Petitions No. 6157/87 and 1299/88 alleging that there was "a variance between the Bill (The Central Excise Tariff Bill, 1985), as passed and gazetted with regard to the rate of the excise duty on the goods-cranes -Chapter sub-heading No. 8426-00".

The relevant papers were accordingly passed on to the Minister of Law and Justice of taking such action as he may deem fit to apprise the court of the correct constitutional position and the well established conventions of the House.

Subsequently, the Additional Registrar, High Court, Appellate Side, Bombay, in his letter dated 6th August, 1988, expressed deep regrets for the two notices addressed to me by his office reproducing the language

of the usual notice addressed to the parties and requested that these be treated as cancelled.

Again, on 23rd September, 1988, a notice was received from the Registrar of the High Court of Delhi requiring me to arrange to show cause in connection with Civil Miscellaneous Petition No. 4374/88 and Civil Writ Petition No. 1991/88 filed by Shri Ude Singh Dalai against the Union of India, the Speaker, Lok Sabha and Shri Hardwari Lai, M.P.

As per well-established practice and convention of Lok Sabha, I have decided not to respond to the notice. I have passed on the relevant papers to the Minister of State in the Ministry of Law and Justice for taking such action as he may deem fit to apprise the court of the correct constitutional position and the well-established conventions of the House.

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[*English*]

(*Interruptions*)

MR. SPEAKER: One by one.

[*Translation*]

Why do you make a noise? Don't make a noise.

[*English*]

SHRI C. MADHAV REDDY : (*Adilabad*) : Sir, I have given notice of an Adjournment Motion on the Kissan Agitation in Delhi. You have disallowed this Motion. I would like to submit that it is a very serious matter because the Kisans have declared (*Interruptions*).

SHRI V. SOBHANADREESWARA RAO (*Vijayawada*) : Sir, please allow the Adjournment Motion.

[*Translation*]

MR. SPEAKER: I tell you